

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 401
(IB)-525(PB)/2022

IN THE MATTER OF:

Chirag Jain & Ors.

.... Petitioner/Applicant

v.

Imperia Structures Limited

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 30.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Mr. Vipul Jai & Ms. Rhea Dube, Advs.

ORDER

Ms. Rhea Dube, Ld. Counsel for the Respondent is present. Ld. Counsel for the Petitioner is not available today. List the matter again on 01.03.2023 for physical hearing.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

30.01.2023
Lalit